

**Refugees with False Migration
Certificates**

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*250. { Shri Panigrahi:
Shri T. K. Chaudhuri:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of refugees who have come from East Pakistan in recent months without genuine migration certificates;

(b) how many of them have been rehabilitated and in which States; and

(c) the progress made in removing the refugee squatters in Sealdah station areas?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) The number of persons who may have come from East Pakistan to India either on forged migration certificates or without any travel documents is not known. If notice is given of a question relating to a particular area and a particular period, efforts will be made to collect the information.

(b) Does not arise.

(c) The squatters from Sealdah were removed towards the end of last year and the area cleared. Large scale squatting has again taken place. The matter is under the consideration of the State Government.

Shri Panigrahi: May I know whether after the recent conference of the Rehabilitation Ministers at Darjeeling, the number of such refugees having no migration certificates is increasing?

Shri P. S. Naskar: As I said, the definite number cannot be given because it takes some time to find out the number of persons with false migration certificates. If the hon. Member can give me a specific area or locality, I will try to collect the information.

Shri T. K. Chaudhuri: May I know why, in spite of the definite assurance given by the hon. Minister of Rehabilitation that the Government would consider sympathetically the question of rehabilitation of the refugees in Sealdah who have come with forged migration certificates and in spite of orders having been passed accordingly, no batch of refugee squatters in Sealdah has been removed up till now? The statement of the hon. Minister was made two months ago.

Shri P. S. Naskar: The trouble with Sealdah station is this. About fifty per cent. of the persons who have squatted there are non-migrants i.e., non-refugees. Unless the State Government takes a concerted action as to what to do with these non-migrants, if they take any piece-meal measures to remove these refugees, at once a vacuum that is thus created will be filled up with fresh squatters. The State Government has plan under consideration as to what they are going to do with these non-migrants who are there and when that has been finalised the question will be taken by the State Government.

Shri T. K. Chaudhuri: Are not the Sealdah railway precincts the property of the Central Government?

Shri P. S. Naskar: The question may be put to the appropriate Ministry.

Development of Intermediates

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*252. { Shri Morarka:
Shri Nathwani:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have considered the reports of experts from Italy, West Germany, the U.K. and U.S.S.R. on the development of intermediates in this country;

(b) whether Government have also received a report from the group of